



HARYANA LEGISLATIVE ASSEMBLY

Budget Session 2026

Un-Starred Questions

16th March, 2026

Total Question - 19

To Construct By-Pass

120 Dr. Krishan Kumar (Bawal):

Will the Public Works (B&R) Minister be pleased to state: -

a) whether there is any proposal under consideration of the Government to start the construction work of the Bawal by-pass, which has a total length of 17.4 km;

b) if so, the date on which the administrative approval for the said by-pass was granted; and

c) the present status of the construction of abovesaid by-pass?

To Construct and Widen the Road

121 Dr. Krishan Kumar (Bawal):

Will the Public Works (B&R) Minister be pleased to state: -

a) whether there is any proposal under consideration of the Government for the construction and widening of a new road from Bawal City to the under-

construction All India Institute of Medical Sciences (AIIMS) in village Majra in Block Khol of district Rewari; and

b) if so, the time by which the abovesaid proposal is likely to be materialized?

To Extend the Limits of Municipality

122 Dr. Krishan Kumar (Bawal):

Will the Urban Local Bodies Minister be pleased to state: -

a) whether there is any proposal under consideration of the Government to extend the limits of the Bawal Municipality as per the existing policy; and

b) if so, the present status of the abovesaid proposal?

To Upgrade Sub-Yard as a Principal Yard

123 Dr. Krishan Kumar (Bawal):

Will the Agriculture & Farmers Welfare Minister be pleased to state: -

a) whether there is any proposal under consideration of the Government to upgrade the Sub-yard, Bawal of Market Committee Rewari as a Principal Yard; and

b) if so, the time by which it is likely to be upgraded?

The Present Status of the Gurugram Metro Expansion Project

124 Sh. Aditya Surjewala (Kaithal):

Will the Chief Minister be pleased to state: -

a) the present status of the Gurugram Metro Expansion project, which was announced with commencement scheduled in 2022 and completion by the end of 2024;

b) the reasons for the failure to commence and complete the project within the announced timeline, despite repeated public assurances; and

c) whether any work has actually been executed by the Government on the

ground till to date togetherwith the expenditure incurred so far alongwith the revised timeline for completion of the said project?

Total Number of Employees Engaged Under HKRN

125 Sh. Shishpal Keharwala (Kalanwali):

Will the Minister of State for Youth Empowerment & Entrepreneurship be pleased to state: -

a) the total number of employees presently engaged through the Haryana Kaushal Rozgar Nigam (HKRN) in the State; and

b) the total number of the abovesaid employees who possess a work experience of up to 05 years?

To Solve the Problem of Water Accumulation

126 Sh. Ghanshyam Dass (Yamunanagar):

Will the Urban Local Bodies Minister be pleased to state: -

a) whether it is a fact that water accumulation occurs every year during the rainy season in some colonies of Yamunanagar city, as result of which water entered in the houses of residents of such colonies;

b) if so, the locations and points in the abovesaid colonies of Yamunanagar where water accumulation occurred during the last 3 years;

c) the steps taken by the Government to solve the abovesaid problem during the last 3 years; and

d) the steps likely to be taken by the Government to solve the abovesaid problem?

To Check the Release of Contaminated Water

127 Sh. Ghanshyam Dass (Yamunanagar):

Will the Public Health engineering Minister be pleased to state: -

- a) the locations and areas from where dirty and sewerage water is being released into the Western Jamuna Canal (WJC) in district Yamunanagar; and
- b) the steps taken or likely to be taken by the Government to check the release of abovesaid contaminated water into the Western Jamuna Canal (WJC)?

To Treat the Contaminated Water

128 Sh. Ghanshyam Dass (Yamunanagar):

Will the Public Health Engineering Minister be pleased to state: -

- a) the quantum of sewerage and drainage water being generated in the area of Yamunanagar-Jagadhri Municipal Corporation;
- b) whether the I.P.S. and S.T.P. presently operating in Yamunanagar are adequate for dealing the abovesaid waste water;
- c) whether it is a fact that the sewerage and drainage water is being discharged into the Western Jamuna Canal without any treatment; and
- d) if so, the reasons thereof togetherwith the time by which the said contaminated water is likely to be treated?

To Construct the Building of CHC

129 Sh. Harinder Singh (Hodal):

Will the Health Minister be pleased to state: -

- a) whether it is a fact that the Community Health Centre (CHC) at Aurangabad has been functioning from the building of Primary Health Centre (PHC) since the year 2006; and
- b) whether there is any proposal under consideration of the Government to construct the building of abovesaid CHC; if so, the time by which the said proposal is likely to be materialized?

To Construct Agrasen Park

130 **Sh. Harinder Singh (Hodal):**

Will the Urban Local Bodies Minister be pleased to state: -

- a) whether it is a fact that the Urban Local Bodies Minister has assured in the last Session in the House to construct Agrasen park in Hodal Town by purchasing land;
- b) if so, the action taken by the Government in this regard so far; and
- c) the time by which the abovesaid park is likely to be constructed?

To Construct the Approach Road

131 **Sh. Harinder Singh (Hodal):**

Will the Public Works (B&R) Minister be pleased to state: -

- a) whether it is a fact that an announcement has been made by the Hon'ble Chief Minister to construct the approach road from under construction Bridge on Yamuna River to Hasanpur Maholi Road in Hasanpur;
- b) whether it is also a fact that the tender process for the construction of the abovesaid road has been completed; and
- c) if so, the time by which the construction work of the abovesaid road is likely to be completed?

To Execute the Development Works

132 **Sh. Harinder Singh (Hodal):**

Will the Irrigation & Water Resources Minister be pleased to state: -

- a) whether there is any proposal under consideration of the Government to execute the following development works in Hodal Assembly Constituency:-

(i) replacement of V.R. Bridge at Km 9.157 on Ujina Diversion Drain from Bedha Patti (Hodal City) to Hatana;

(ii) construction of V.R. Bridge at Km 11.600 on Ujina Diversion Drain from Hodal City to Umrala; and

(iii) desilting of Ujina Diversion Drain from Village Garhi Patti to Village Ainch;
and

b) if so, the time by which the abovesaid development works are likely to be executed?

To Complete the Construction Work of Green Belt

133 Sh. Jagmohan Anand (Karnal):

Will the Chief Minister be pleased to state the present status of the construction of green belt from Meerut Road at Devi Lal Chowk to Kali Mata Mandir by the Haryana Shehri Vikas Pradhikaran (HSVP) in Karnal togetherwith the time by which the construction work of the said green belt is likely to be completed?

Sanction of Various Posts in Medical College

134 Sh. Jagmohan Anand (Karnal):

Will the Medical Education & Research Minister be pleased to state: -

a) whether it is a fact that 1,527 posts of various categories are proposed to be sanctioned by the Government for Kalpana Chawla Government Medical College; and

b) if so, the time by which the abovesaid posts are likely to be sanctioned?

The Details of the Departments Under the Haryana Contractual Employees (Security of Service) Act

135 Sh. Jagmohan Anand (Karnal):

Will the Minister of State for Youth Empowerment & Entrepreneurship be pleased to state: -

a) the details of the Departments, Boards and Corporations of the State which have been brought under the provisions of the Haryana Contractual Employees (Security of Service) Act, 2025;

b) the details of the Departments, Boards and Corporations which have not

been brought under the abovesaid Act so far; and

c) the future plan/proposal of the Government with regard to extending the provisions of the abovesaid Act to those remaining Departments, Boards and Corporations?

Details of Construction Activities Barred on National Highway

136 Sh. Shishpal Keharwala (Kalanwali):

Will the Chief Minister be pleased to state: -

a) whether it is a fact that all construction activities on both sides of National Highway-9 (NH-9) in district Sirsa have been barred by the Government vide its notification issued in March 2025;

b) if so, the total stretch (in kilometers) over which abovesaid restrictions have been imposed and the approximate number of residential houses and commercial buildings affected as a result thereof;

c) whether there is any proposal under consideration of the Government to issue a new notification, on the lines of the 2009 special notification for the Delhi—Chandigarh National Highway issued by the Government at the time of increasing NAC/Controlled Area, to regularize ongoing or incomplete constructions along NH-9 by charging a prescribed fee; if so, the details of the proposed time limit togetherwith the procedure for submission of applications (such as Form SR-IV) alongwith the fee likely to be prescribed for same; and

d) if not, the reasons thereof?

The Details of the Khet Khalihan Yojana

137 Sh. Shishpal Keharwala (Kalanwali):

Will the Development & Panchayat Minister be pleased to state: -

a) the total length of passages (in Kilometers) that can be constructed in an Assembly Constituency under the 'Khet Khalihan Scheme';

b) whether the abovesaid scheme is currently being implemented by the Government smoothly and effectively across the State;

c) the complete details of the rules and guidelines governing the implementation and eligibility of this abovesaid scheme; and

d) whether the maximum limit for construction of passages for an Assembly Constituency can be increased upon public demand or the specific recommendation of the local MLA; if so, the maximum extent of such an increase?

Details of Cases Registered for Cyber Crime

138 Sh. Shishpal Keharwala (Kalanwali):

Will the Chief Minister be pleased to state: -

a) the category-wise details of total cyber crime cases registered in the State during the year 2023-24, 2024-25 and 2025-26 (up to 31st Jan 2026); and

b) the total financial loss incurred in the abovesaid cases (Digital Arrest, Hacking etc.) togetherwith the total amount recovered and returned to the actual owners?
